CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ORIGINAL APPLICATION NO.268/2001 DATED THE _3rd_ DAY OF OCT. 2001

CORAM: HON'BLE SMT. SHANTA SHASTRY, MEMBER(A)

Shri Rajkumar Vasant Shiwant, Quarter No.207/2626, Type-II, Sector VI, CGS Quarters, Kanenagar, Mumbai - 400 037. To the first the second se

By Advocate Shri H.D.Parcholia

V/s.

- 1. The Office of the Additional Director, CGHS, United India Building, 2nd Floor, Sir P.M.Road, Mumbai - 400 001.
- 2. The Office of the Director Central Government Health Scheme, Nirmal Bhavans Moulana Azad Road, New Delhi - 110 001: -
- 3. The Estate Manager, CGO Building, 3rd Floor, M.K.Road, To Margar Junes. Churchgate, Mumbai - 400 020.

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Respondents:

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By Advocate Shri V.G.Rege for R-1 & 24 Shri V.S.Masurkar for R-3.

(ORAL)(ORDER)

Per Smt. Shanta Shastry, Member(A)

This is a case for compassionate appointment as a sweeper on the death of the Mother. The applicant's Mother was serving as a female attendant in the CGHS Dispensary at in service, the applicant's Mother expired on Koliwada. While She was allotted Government quarter. The applicant 15/10/98. made an application for compassionate appointment on 29/12/98.

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According to the applicant his name is the first in the seniority list for compassionate appointment and he was also asked to undergo medical examination and the report was handed over on 6/10/2000. Even police investigation is over and the applicant was orally informed that his papers for appointment were referred to the Ministry, at Delhi.

- The applicant was asked to vacate the quarters as per rules after allowing him to retain the same up to 15/10/99. The applicant had approached the City Civil Court in the matter and a stay has been granted on eviction of the applicant from the aforesaid quarter allotted in the name of his mother who expired. The question for consideration that now remains is for grant of compassionate appointment. Though Shri V.S.Masurkar is present for respondent no.3, the name respondent no.3 has already been deleted.
- 32 The learned coursel for the respondents submits that the compassionate applicant for the process of considering Carefully efinited gone through and a decision was taken at the level of Additional Director to give compassionate to three people, the applicant being the first. However on making a proposal to the Ministry for relaxation of Rule regarding 5% vacancies for compassionate appointment, the approval was not given. In the absence of vacancies, applicant could not be appointed.

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4. The learned counsel for the applicant submitted that one Smt.Kalpana Bangi was placed above the applicant for compassionate appointment though in her case there was neither the selection nor medical examination or police verification.

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The learned counsel for respondents submits that in the case of Kalpana Bangi also no orders have been issued. In the absence of any vacancies it is very difficult to consider granting of compassionate appointment. The learned counsel for respondents has further added that it was by sheer mistake that the give compassionate Director had approved to Additional appointment to the applicant and two others before sending the request of 5% relaxation to the Ministry for approval. Actually there are no vacancies. Moreover, the applicant also cannot be said to be in dire need of such appointment as one of his family members i.e. his sister is employed in the Post Office. case, in view of the fract that there is no vacancy, the applicant cannot be considered for appointment according to the respondents

- judgement in the case of Smt.Sushma Gossain and Ors V/s. Union of India and Ors reported in AIR 1989 SC 1976 wherein the Supreme Court direct that the Appellant shall be appointed in an appropriate place in Delhi itself. The appointment shall be made immediately and if there is no suitable post for appointment then a supernumery post should be created. This Tribunal has not authority to give direction to create posts. I cannot therefore agree to issue similar directions in this case.
- I have gone through the relevant record of the respondents concerning the recommendation for giving compassionate appointment to the applicant and two others. There is no denying that the applicant was selected. However, I have also to accept that there is no vacancy at present. The

However, in case any vacancy arises in future the respondents can consider the case of the applicant on merits. I therefore direct the respondents to consider the applicant for compassionate appointment as and when a vacancy arises in future as per rules and as on merits. The OA is disposed of accordingly. No costs.

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(SMT.SHANTA SHASTRY)

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CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH: :MUMBAI

CONTEMPT PETITION NO.10/2002
IN
ORIGINAL APPLICATION NO.268/2001
THIS, THE 12TH APRIL, 2002

CORAM: HON'BLE SHRI JUSTICE BIRENDRA DIKSHIT. VICE
CHAIRMAN
HON'BLE SMT. SHANTA SHASTRY. ... MEMBER (A)

Shri Rajkumar Vasant Shiwant Quarter No.207/2626, Type II, Sector VI CGS Quarters, Kanenagar, Mumbai.

Applicant

By Advocate Shri H.D. Parcholia.

Versus

- Shri Pandurangrao,
 Director, Central Govt.
 Health Scheme, Nirmal Bhavan,
 Maulana Azad Road,
 New Delhi-110 001.
- 2. Dr. (Mrs.) S. Sahani,
 Additional Director,
 C.G.H.S. United India Building,
 2nd Floor, Sir P.M. Road,
 Mumbai-400 001. .. Respondents

By Advocate Shri M.I. Sethna along with Shri V.G.Rege.

ORDER (ORAL)

Hon'ble Smt. Shanta Shastry. Member (A)

An order was passed on 03.10.2001 in 0A No.268/2001. It was stated that though the applicant was selected for compassionate appointment, there was no vacancy at the relevant time. The respondents were, therefore directed to consider the applicant for compassionate appointment as and when a vacancy arises in future as per rules and on merits. No time limit was given.

The applicant has filed CP No.10/2002 for not 2. complying with the order of the Tribunal and to direct the respondents to comply with the same. Notice was the respondents. The respondents issued to submitted that there is no vacancy within 05% quota earmarked for compassionate appointment and therefore, they are not in a position to accommodate the applicant. The applicant has tried to point out that vacancies had arisen the respondents have still not given but appointment to the applicant. The respondents, in their sur-rejoinder to the rejoinder filed by the applicant have given a clear statement of the total number of vacancies and 05% quota available against According to the respondents, there are vacancies. already persons who have been granted compassionate excess of the quota of 05%. appointment in The respondents also submit that audit objection has been raised about the excess appointment and the Additional Director, CGHS had authority to grant no compassionate appointment in excess of the 05% quota. The respondents have also produced the relevant of the DOP&T OM dated 26th September, 1995 wherein, it has been clearly laid down that 05% of the vacancies to be filled by direct recruitment are to be filled through compassionate appointment. In view of this clear position stated by the respondents, in our considered view, it cannot be said that there has been any deliberate intention on the part of the respondents not

to implement the orders of the Tribunal. In fact, the the Tribunal was to adjust the applicant against any future vacancy as per rule and on merits. As long as no future vacancy arises within 05% quota, it cannot be expected of the respondents to consider the applicant against the vacancy which is not within the 05% quota, they have to follow the rules. There has been ino wilful disobedience on the part of Respondent No.2 who is present today. We, however, observe respondents have considered adjusting the appointment of those who were appointed in excess of the 05% quota against the general vacancy. Further vacancies shall become available for the 05% quota. view of the position mentioned above. contempt proceedings are dropped and the notice issued against Respondent No.2 is discharged accordingly, the contempt petition is dismissed.

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(SMT. SHANTA SHASTRY) MEMBER (A) B. ownit

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VICE CHAIRMAN

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order/fudent despatched to Applicant/Respondent (s) on 23.4.202.